

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC.NO.688/SO/2023

Date. 03 .07.2025

CIRCULAR NO. 07 /2025

Sub: High Court of Andhra Pradesh – **Fostering an economical self-sustaining Judicial System** – To minimize various expenditures in the District Courts, Tribunals and other establishments in the Judiciary – Certain instructions – Issued – Reg.

Ref: Letter dt:11.12.2024 of the Under Secretary to the Government of India, Ministry of Law and Justice, Department of Justice, New Delhi, along with representation of Dr.Ajeet Madhavarao Gopchade, Member of Parliament, Rajya Sabha.

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The attention of all the Unit Heads is invited to the letter in the reference cited and in order to minimize the various expenditures, the High Court has considered to direct all the Unit Heads to constitute the Committees at three different levels viz., (1) Mandal level; (2) Sub-Divisional Level and (3) District level in the District in the following manner, within a fortnight from the date of receipt of this circular.

1. At District Court level, the Committee shall comprise of

- Principal District Judge
- I Addl.District Judge
- Chief Administrative Officer/Senior Superintendent

2. At Sub-Divisional level, the Committee shall comprise of

- Senior Judicial Officer (Additional District Judge/Civil Judge (Senior Division) of the Court complex.
- Civil Judge (Junior Division)
- Administrative Officer/Superintendent of the Court of Senior Judicial Officer of the Court Complex.

3. At Mandal level, the Committee shall comprise of

- Senior Judicial Officer in the cadre of Civil Judge (Junior Division). If there is only one Court, the Judicial Officer of the Court.
- Superintendent of the Senior Judicial Officer at the Complex. If only one Court is located, the Superintendent of the Court.

Therefore, all the Unit Heads in Andhra Pradesh are hereby instructed to constitute the Committees as suggested above, immediately and report compliance to the High Court by 15.7.25.

All the Unit Heads are further informed that the committees shall work to encourage in minimizing various expenditure through efficient utilization of the electricity, office supplies and transportation and shall also track itemized expenses on a monthly basis and the Committees shall be regularly monitored by the Principal District Judge of the concerned District.

As resolved, all the Unit Heads are further instructed to direct the concerned to constitute similar committees in Tribunals or Labour Courts with the Presiding Judicial Officer and the Senior Staff Member.

Adherence to the circular instructions and necessary measures to ensure compliance is obligatory.


REGISTRAR GENERAL

To:

1. The Registrar (I.T. cum C.P.C.) with a request to direct the concerned to upload the said circular in the High Court's website.
2. All the Unit Heads in the State of Andhra Pradesh, with a request to cause circulation of the same among all the Judicial Officers working in their respective units.

